

1	2	3	4	5
20.	Odisha	29856401	29156553	97.66
21.	Punjab	19691235	19691228	100.00
22.	Rajasthan	43434141	43341224	99.79
23.	Sikkim	377027	377027	100.00
24.	Tamil Nadu	56206547	56206547	100.00
25.	Telangana	28315120	28315120	100.00
26.	Tripura	2422764	2422764	100.00
27.	Uttarakhand	7248891	7248891	100.00
28.	Uttar Pradesh	140456554	140423006	99.98
29.	West Bengal	63735915	63735915	100.00
30.	Andaman and Nicobar Islands	274761	260209	94.70
31.	Chandigarh	618554	618268	99.95
32.	Daman and Diu	112577	109977	97.69
33.	Dadra and Nagar Haveli	207293	207293	100.00
34.	NCT of Delhi	13085251	13085251	100.00
35.	Lakshadweep	49948	49948	100.00
36.	Puducherry	908821	908752	99.99
TOTAL		849273436	835310580	98.36

#### **Abolition of death penalty**

738. PROF. M. V. RAJEEV GOWDA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Ministry agrees with the recommendation of the Law Commission, put forth in its 262nd report regarding abolition of death penalty for all crimes except terrorism-related offences and waging war against the State;

(b) if so, whether it is seeking to implement this recommendation, if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA):

(a) to (c) The recommendations of the Law Commission as and when received are forwarded to the concerned Ministry/Department for initiating the process of examination and thereafter implementation of the recommendations. The Law Commission's 262nd Report on abolition of death penalty for all crimes except terrorism-related offences and waging war against the State has been forwarded on 17.09.2015 to the concerned Ministry i.e. Ministry of Home Affairs in this case. The decision on acceptance of the recommendations as such or partial or with modifications, or on non- acceptance is generally taken after following due process, including consultation with all stake holders and taking into consideration the opinion of technical experts and public, if necessary.

#### **Free legal services**

739. SHRI DEREK O' BRIEN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of people who have been provided free legal services by National Legal Services Authority (NALSA) or State and District Authorities State-wise and year-wise, over last ten years;

(b) the number of people who applied for free legal services by NALSA/ State Authority/District Authority over the same period;

(c) the process of identifying eligible persons and providing free legal aid by the Government; and

(d) the details of any other measures taken by Government to ensure that each accused person has competent legal representation?

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA):

(a) The details showing the number of people who have been provided free legal services during the last ten years, year-wise and State-wise is given in the Statement-I (*See below*).